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## **GOVERNMENT OF MANIPUR** SECRETARIAT: LAW & LEGISLATIVE AFFAIRS DEPARTMENT

## NOTIFICATION Imphal, March 4, 2021

No. 2/4/2021-Leg/L: The following Act of the Legislature, Manipur which received assent of the Governor of Manipur on February 25, 2021 is hereby published in the Official Gazette:

THE MANIPUR LIQUOR PROHIBITION (THIRD AMENDMENT) ACT, 2021 (MANIPUR ACT NO. 11 OF 2021)

AN

ACT

further to amend the Manipur Liquor Prohibition Act, 1991 (Manipur Act No. 4 of 1991)

Be it enacted by the Legislature of Manipur in the Seventy Second Year of the Republic of India as follows:-

1. (1) This Act may be called the Manipur Liquor Prohibition (Third Amendment) Act, 2021.

Short title and commencement.

- force with effect from the date of its (2) It shall come i al Gazette. publication in the Of
- 2. In the proviso to section 43 of the Manipur Liquor Prohibition Act, 1991 (hereafter referred to as the Principal Act), -

Amendment of section 43.

- (i) for the words "five hundred rupees", the words "fifteen thousand rupees" shall be substituted;
- (ii) for the words "one thousand rupees", the words "thirty thousand rupees" shall be substituted; and
- (iii) for the words "two thousand rupees", the words "sixty thousand rupees" shall be substituted.
- 3. In sub-section (1) of section 44 of the Principal Act, for the words "one thousand rupees", the words "thirty thousand rupees" shall be substituted and for the words "five hundred rupees" in the proviso, the words "fifteen thousand rupees" shall be substituted.

Amendment of section 44.

Amendment of section 45.

4. In sub-section (1) of section 45 of the Principal Act, to the words "one thousand rupees", the words "thirty thousand rupees" shall to substituted and for the words "five hundred rupees" in the proviso, the words "fifteen thousand rupees" shall be substituted.

Amendment of section 46.

5. In section 46 of the Principal Act, for the words "one thousand rupees", the words "thirty thousand rupees" shall be substituted.

Amendment of section 49.

- 6. In section 49 of the Principal Act,
  - (i) in sub-clause (i) -
    - (a) for the words "one thousand rupees", the words "thirty thousand rupees" shall be substituted and for the words "five hundred rupees" in the proviso, the words "fifteen thousand rupees" shall be substituted.
    - (b) in the proviso, the words "than three months and fine shall not be less" shall be inserted between the words "less" and "than".
  - (ii) in sub-clause (ii), for the words "two thousand rupees", the words "sixty thousand rupees" shall be substituted and for the words "one thousand rupees" in the proviso, the words "thirty thousand rupees" shall be substituted.
  - (iii) in sub-clause (iii), for the words "two thousand rupees", the words "sixty thousand rupees" shall be substituted and for the words "one thousand rupees" in the proviso, the words "thirty thousand rupees" shall be substituted.

Amendment of section 50.

7. In section 50 of the Principal Act, for the words "five hundred rupees but not less than fifty rupees", the words "fifteen thousand rupees but not less than one thousand five hundred rupees" shall be substituted.

Amendment of section 51.

8. In section 51 of the Principal Act, for the words "five hundred rupees", the words "fifteen thousand rupees" shall be substituted.

Amendment of section 52.

9. In section 52 of the Principal Act, for the words "one thousand rupees", the words "thirty thousand rupees" shall be substituted.

Amendment of section 53.

10. In section 53 of the Principal Act, for the words "two thousand rupees", the words "sixty thousand rupees" shall be substituted.

Amendment of section 54.

11. In section 54 of the Principal Act, for the words "two hundred rupees", the words "six thousand rupees" shall be substituted.

Amendment of section 55.

12. In section 55 of the Principal Act, for the words "five hundred rupees", the words "fifteen thousand rupees" shall be substituted.

13. In section 58 of the Principal Act, for the words "five hundred rupees", the words "lifteen thousand rupees" shall be substituted.

Amendment of section 58.

14. In section 59 of the Principal Act, for the words "one thousand rupees", the words "thirty thousand rupees" shall be substituted.

Amendment of section 59.

15. In sub-section (1) of section 60 of the Principal Act, for the words "two hundred rupees", the words "six thousand rupees" shall be substituted and for the words "twenty five rupees" in the proviso, the words "seven hundred and fifty rupees" shall be substituted.

Amendment of section 60.

16. In section 61 of the Principal Act, for the words "one thousand rupees", the words "thirty thousand rupees" shall be substituted.

Amendment of section 61.

17. In section 62 of the Principal Act, for the words "one thousand rupees", the words "thirty thousand rupees" shall be substituted.

Amendment of section 62.

18. In section 63 of the Principal Act, for the words "one thousand rupees", the words "thirty thousand rupees" shall be substituted.

Amendment of section 63.

19. In section 64 of the Principal Act, for the words "five hundred rupees", the words "fifteen thousand rupees" shall be substituted.

Amendment of section 64.

20. In section 65 of the Principal Act, for the words "one thousand rupees", the words "aty thousand rupees" shall be substituted.

Amendment of section 65.

21. In section 72 of the Principal Act, for the words "rupees ten thousand", the words "three lakh rupees" shall be substituted.

Amendment of section 72.

NUNGSHITOMBI ATHOKPAM, Secretary (Law), Government of Manipur.